

13.34 hrs.

ESSO (ACQUISITION OF UNDERTAKINGS IN INDIA) AMENDMENT BILL

SECRETARY-GENERAL:—Sir, I lay on the Table of the House the Esso (Acquisition of Undertakings in India) Amendment Bill, 1974, as passed by Rajya Sabha.

13.34½ hrs.

RULES COMMITTEE

MINUTES

SHRI SEZHIYAN (Kumbakonam): I beg to lay on the Table Minutes of the sitting of the Rules Committee held on the 30th August, 1974.

13.35 hrs.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

Thirtieth Report

SHRI D. BASUMATARI (Kokrajhar): I beg to present the Thirtieth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Heavy Industry—Reservation for, and employment of, scheduled castes and scheduled tribes in the Hindustan Machine Tools Limited.

13.35½ hrs.

STATEMENT RE: SQ NO. 49, DATED 26-8-74 ABOUT SEIZURE OF LEOPARD AND TIGER SKINS AT DELHI RAILWAY STATION

MR. SPEAKER: Item 10. The Minister may lay it on the Table.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): I beg to lay the statement on the Table.

STATEMENT

Detailed report obtained from Delhi Administration indicates that the information regarding the existence of a parcel containing skins was received by the Wild Life Officer on 27th June, 1974 from an anonymous caller at about 1 P.M. The Wild Life Officer directed the Wild Life Inspector to proceed to the Railway station and investigate. The parcel was detected and was left with the railway authorities for six days (from 27th June, 1974 to 2nd July, 1974) with the instruction that if any one came to claim the parcel, the Wild Life Inspector should be informed immediately on telephone. Since no one came forward, the parcel was searched on 2nd July, 1974 and was seized.

Informal enquiries made from local dealers revealed that there was no trader of the name of A. Gafoor nor anyone of that name in Satna, M.P., where from the parcel was booked. A letter was written on 6th July, 1974 to Chief Wild Life Warden, M.P., informing him of the facts of the case and requesting him to order further investigations in Satna.

There were 19 skins in all—one tiger skin and 18 leopard skins, all uncurved. The tiger skins lacked trophies like claws and its tail was missing.

The skin was brittle. The leopard skins also lacked trophies and some had even head missing.

Keeping in view the condition of the skins, the reserve price of the skins was fixed at Rs. 20,000. Notice of auction to be held on 11th July, 1974 was given to all dealers by post on 6th July, 1974. No bidder turned up on the day of auction. On 16th July, 1974, a written offer of Rs. 12,020 was received from M/s. Inder Lal & Co. and was rejected on the same date because it did not come up to the reserve price. On 13th July, 1974 the other offer from M/s. Chowdhry Mansoor & Sons of Rs. 20,000 was received. The Chief Wild Life Warden, however, ordered that another attempt to auction the skins be made. The second auction was fixed for 22nd July, 1974 and notice of it was served by a special messenger to all licensed dealers in Delhi. On 22nd July, 1974, no bid was received from anyone but M/s. Chowdhry Mansoor & Sons reaffirmed their offer of Rs. 20,000. The offer was accepted.

As a consequence of the newspaper report published in the Urdu daily 'Pratap' dated 27th instant regarding the question on sale in public auction of leopard and tiger skins, M/s. Chowdhry Mansoor and Sons have in a letter dated 31st August, 1974 offered the skins back for sale at Rs. 20,000 plus 15 per cent profit i.e. Rs. 23,000 in all.

It has also been reported by the Chief Wild Life Warden that another parcel from Satna consigned by Shri Ismail to Shri Ismail was searched and seized on 31st August, 1974. It contained one tiger skin and 11 leopard skins, all uncured. These skins will depend on a decision on the disposal of skins auctioned and sold on 22nd July, 1974.

13.36 hrs.

MOTION OF NO-CONFIDENCE IN THE COUNCIL OF MINISTERS

MR. SPEAKER: Mr. Madhu Limaye, your motion cannot be taken up because there has already been taken up one motion for want of confidence in the Council of Ministers in this session. So, another motion cannot come.

श्री मधु लिमये (बांका) : मैं मैरिट्स पर नहीं बोलूंगा, एडमिनिस्ट्रिवलिट्री पर बोलूंगा।

अध्यक्ष महोदय : आप इस में एक और मजबूत बात की है—और यह न हो तो रूल 338 में हो।

श्री मधु लिमये : यह तो सारे लुपहोल्स को प्लग करने के लिए किया है। अगर आप एक को नहीं मानते हैं तो मैंने दूसरे का इन्तजाम कर रखा है। इसलिए आप पहले पर ही चर्चा होने दीजिए।

अध्यक्ष महोदय : लेकिन इस को आप ला नहीं सकते हैं।

श्री मधु लिमये : आप पहले मुझे सुन लीजिए, उस के बाद रूल-आउट कर दीजिए। मे "मेज पार्लियामेन्ट प्रेसिडेंट" और शकधर-कौल की किताब से कुछ प्रेसिडेंट्स पर बोलना चाहता हूँ।

अध्यक्ष महोदय : प्रेसिडेंट्स का सवाल नहीं है—इस को यहां लिया ही नहीं जा सकता। फिर भी आप मेरे चेम्बर में आ कर बात कर लें।

श्री मधु लिमये : चेम्बर में क्यों ? मैं हीं पर आप को बतलाना चाहता हूँ।